

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 445/90

Date of Order: 27.10.93

Between:

N.C.Purushothamachari

.. Applicant

AND

1. Union of India  
represented by Secretary  
Ministry of Railways  
New Delhi.

2. F.A. & C.A.O., S.C.Railway  
Railnilayam,  
Secunderanad.

.. Respondents

Counsel for the Applicant : Mr.B.Udaya Bhaskar

Counsel for the Respondents : Mr.N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MR.T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

*B.G.O.*

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Orders passed by HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

On the past several occasions none appeared for the applicant accordingly by our order dated 20.10.1993, we have ordered ~~to list~~ <sup>to be listed</sup> this case for dismissal. Even today none is present for the applicant.

Heared N.R. Devaraj Counsel for the respondents.

Accordingly the application is dismissed for default. No costs.

T. Chandrasekhar Reddy  
(T. CHANDRASEKHAR REDDY)  
MEMBER (Judl.)

A.B. Gorthi  
(A.B. GORTHI)  
MEMBER (Admn.)

Dated on 27th October 1993  
Dictation in Open Court.

SPR

8/9/93  
Dy. Registrar (Judl.)

Copy to :-

1. Secretary, Ministry of Railways, Union of India, New Dehli.
2. F.A. & C.A.O., S.C.Railway, Rail Nilayam, Secunderabad.
3. One copy to Sri. B.Udaya Bhaskar, advocate, 22-1-16, Darulshifa, Hyd-24.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-